

paper factory with 150 tons per day production by the party.

Shri T. B. Vittal Rao: The paper industry is well-developed. For what purpose is this loan asked for? Is it for the purchase of machinery? I ask this because the Planning Commission has decided that as far as the paper industry is concerned, the machinery should be manufactured locally.

Shri Manubhai Shah: It is all foreign exchange. We have not yet reached that stage when 100 per cent. machinery could be fabricated in the country. But we are making a beginning and within perhaps three years, 75-80 per cent. of the 'paper' machinery will be made in the country, but the balance will still have to be imported.

Shri Raghunath Singh: May I know whether the loan was arranged with the previous sanction of Government and whether Government have guaranteed repayment of the loan?

Shri Manubhai Shah: The permission of Government was taken. There is no question of guarantee. It is the guarantee of the machinery itself which would be hypothecated and other conditions and terms with the approval of Government, they will expend this foreign exchange loan.

Shri Kalika Singh: May I know whether the raw materials to be utilised by this mill will be mainly bamboos and pulp obtained in Madhya Pradesh?

Shri Manubhai Shah: Mostly bamboo, and all pulp from Madhya Pradesh.

श्री विभूति मिश्र : श्री माननीय मंत्री जी ने कहा है कि लोन की टर्मस तय नहीं हुई हैं । मैं जानना चाहता हूँ कि ऐसी सूरत में यह कैसे तय हो गया कि मध्य प्रदेश में यह कागज की मिल लगाई जायेगी ?

श्री मनुभाई शाह : वे दोनों साथ-साथ चलती हैं । वाइसेस दे दिया गया, जमीन खरीद

ली गई । ये सब चीजें साथ-साथ चलती हैं और लोन की बात भी साथ ही जुड़ जाती है ।

Implementation of Recommendations of Textile Wage Board in Pondicherry Textile Mills

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*678. { Shri Indrajit Gupta:
Shri Tangamani:

Will the Prime Minister be pleased to state:

(a) whether the Textile Wage Board's recommendations have been implemented in the textile mills in Pondicherry.

(b) if not, the reasons for the same;

(c) whether the majority union having its representative capacity established as per the prevalent French Law demanded arbitration;

(d) if so, why no steps have been taken so far; and

(e) what steps are now proposed for extending the benefit to the Pondicherry textile workers?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). The Textile Wage Board's recommendations could not be implemented so far as there has been disagreement between the management and labour regarding their interpretation, despite the efforts of the Chief Commissioner, Pondicherry.

(c) Under the French Law at present in force in Pondicherry, arbitration can be ordered only by the consent of all the parties concerned and not by that of any one of them.

(d) and (e). Government have now decided to appoint an *ad hoc* Tribunal to arbitrate in the dispute existing between the management and labour. Necessary order is being issued.

Shri Indrajit Gupta: Is it not a fact that last November there was a unanimous recommendation made by

all the parties concerned in Pondicherry that an arbitrator should be appointed and they would be willing to abide by the decision of that arbitrator? I want to know why Government have delayed the matter so long.

Shrimati Lakshmi Menon: Government has not delayed the matter, because, under the existing law, nothing can be done. The process is very complicated. Therefore, we have to invoke the Foreign Jurisdiction Act, with regard to the points in dispute, and now it is being referred to an *ad hoc* one-man tribunal.

Shri Indrajit Gupta: May I know whether Government has any proposals in view to end this application of the French Labour Code at Pondicherry and to replace it by the Industrial Disputes Act.

Shrimati Lakshmi Menon: The hon. Member knows that can be done only when there is a *de jure* transfer.

Export of Films

*679. **Shri A. M. Tariq:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of films exported by India annually during each of the last three years;

(b) the amount of foreign exchange earned by them;

(c) whether it is a fact that if the export business is handled by Government through State Trading Corporation or allied agencies, the foreign exchange earnings can increase to a large extent; and

(d) whether it is a fact that barter system of trade between India and the other countries, particularly England and America, in respect of films will be advantageous to India?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 49].

(c) and (d). All possible avenues for increasing exports of films are being explored. The suggestions of the hon'ble Member will be borne in mind if and when further steps are considered.

WRITTEN ANSWERS TO QUESTIONS

सहकार अनुसन्धान संस्था योजना

*६०४. { श्री म० ला० द्विवेदी :
श्री सम्पत :
श्री सै० प्र० मेहता :

क्या वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वह सहकार अनुसन्धान संस्था बनाने की योजना की रूपरेखा क्या है जिस के लिये तृतीय पंचवर्षीय योजना में २०० करोड़ रुपये की व्यवस्था की जा रही है ;

(ख) इस योजना के अन्तर्गत क्या कार्य किया जायेगा ; और

(ग) सहकार अनुसन्धान संस्था के संगठन का स्वरूप क्या होगा ?

वैज्ञानिक अनुसन्धान और सांस्कृतिक-कार्य मंत्री (श्री हुमायून् कबिर) : (क) सी० एस० भाई० प्रार० ऐसे उद्योगों को कोआपरेटिव रिसर्च संस्थाएँ बनाने और उन्हें बढ़ावा देने में मदद देती है, जो काफी संगठित हैं और अपने रिसर्च संगठन खुद चला सकते हैं। इस मदद में तकनीकी सलाह देना, योजनाएँ, नियम, उपनियम और बाई-लाज बनाना और प्रांशिक वित्तीय सहायता देना भी शामिल हैं। इस काम के लिये तीसरी पंचवर्षीय योजना में दो करोड़ रुपये रखा गया है।

(ख) उद्योग के सारे मसलों पर रिसर्च जिसमें कच्चा सामान और तरीकों पर रिसर्च, तकनीकी समस्याएँ, नतीजों की पाइलट प्लांट के तौर पर प्राजमाइज और उनका इस्तेमाल और उत्पादन क्षमता को बढ़ाने के उपाय शामिल हैं। इसके अलावा पुस्तकालय,